

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CA(CAA)No.126/KB/2017

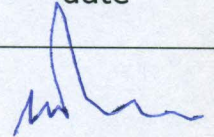
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th November 2017, 10.30 A.M

Name of the Company	Saakar Construction Pvt.Ltd. & Ors.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. M. S. Tiwari

Petitioner



ORDER

Ld. Counsel for the petitioner has filed supplementary affidavit annexing the list of shareholders and creditors of the transferee company and has made a request for dispensation with the meeting of shareholders and creditors. Petitioner has attached with the supplementary affidavit list of shareholders and creditors, but it bears no signature. List of shareholders or creditors is to be given either by the Auditor or by the Director of the company. Therefore, petitioner is directed to file supplementary affidavit annexing the auditor's certificate along with the list of shareholders and creditors duly signed.

It also appears from the record that petitioner has not filed the latest audited/provisional balance sheet for the year 2016-17 as well as valuation report and list of dates.

Therefore, petitioner is further directed to file supplementary affidavit annexing latest audited/provisional balance sheet for the year 2016-17 along with the valuation report and list of dates.

List the matter on 29/11/2017.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)